

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/12412/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rafique Ahmed Tapadar
Principal Judge,
Family Court-II, Kamrup (M),
Guwahati.

Dated Guwahati the 21st December, 2023.

Sub: **Civil vacation.**

Ref:- Your letter No. FCK 5/12/PJ/481/2023 dtd. 12.12.2023.

Sir,

With reference to the above, I am directed to inform you that you have been allowed permission to avail the **Winter vacation, from 23.12.2023 to 31.12.2023, alongwith station leave permission, from the morning of 23.12.2023 till the evening of 31.12.2023**, as prayed for.

The Counsellor, Family Court-II, Kamrup (M), Guwahati, in his absence, the Counsellor, Family Court-I, Kamrup (M), Guwahati, and in her absence, the Counsellor, Family Court-III, Kamrup (M), Guwahati will remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-66/2005/12413-12414/A dated , 21-12-23

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]